

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2696
TO BE ANSWERED ON 14.03.2016

INCLUSION IN ST LIST

2696. ADVOCATE NARENDRA KESHAV SAWAIKAR:
SHRIMATI NEELAM SONKER:
SHRI B. SRIRAMALU:
SHRI KAMALBHAN SINGH MARABI:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) the details of guidelines of the Central Government for inclusion of any community in the Scheduled Tribes (ST) list;
- (b) whether the Union Government has received any proposals from various State Governments including Chhattisgarh, Goa and Karnataka for inclusion of various communities in the list of Scheduled Tribes (STs);
- (c) if so, the details thereof along with the names of communities included in the list of STs and details of communities that have been removed or shifted from ST Status during the last three years and the current year;
- (d) whether a number of recommendations for inclusion of tribes in the list of Scheduled Tribes are still pending with the Government for approval; and
- (e) if so, the details thereof and the reasons therefor along with the present status thereof, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) : The guidelines for inclusion of any community in list of ST are :-

The criteria for determining characteristics of community for specification as Scheduled Tribe are: (a) Indications of primitive traits; (b) Distinctive culture; (c) Geographical isolation; (d) Shyness of contact with community at large; and (e) Backwardness.

Government of India, on 15.6.1999, and further amended on 25.6.2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modification in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government, and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation.

(b): Yes, Madam.

(c): The details of communities included in list of ST of the States are given below and no community has been removed from the list of ST, since the year 2013.

Name of State	Name of community included in list of ST	Name of Act
Chhattisgarh	(a) Abhuj Maria at entry 16 (b) Hill Korwa at entry 27	Constitution (Scheduled Tribes) Order (Amendment) Act, 2013 (No. 24 of 2013) dated 18-9-2013
Kerala	Marati (of the Hosdurg and Kasargod Taluks of Kasargod District) at entry 28	

(d) & (e) : A statement indicating State/ UT wise proposals received for inclusion in the list of ST in the State/ UT is annexed at **Annexure**. Proposals have been processed in accordance with above mentioned modalities.

Annexure

Statement indicating the State/UT wise proposals received from the States/UTs for inclusion in ST list w.r.t. Lok Sabha Unstarred Question No. 2696 regarding inclusion in ST list, to be answered on 14.03.2016

State-wise list of pending proposals

S. No.	Name of the States/UTs	Number of proposals
1.	Andhra Pradesh	2
2.	Assam	45
3.	Arunachal Pradesh	6
4.	Bihar	5
5.	Chhattisgarh	44
6.	Goa	2
7.	Jammu & Kashmir	2
8.	Jharkhand	17
9.	Karnataka	53
10.	Kerala	4
11.	Madhya Pradesh	14
12.	Odisha	85
13.	Punjab	41
14.	Sikkim	11
15.	Tamil Nadu	12
16.	Tripura	1
17.	Uttarakhand	1
18.	Uttar Pradesh	7
19.	West Bengal	12
20.	Puducherry	7
